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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

OA No.714 of 2010
Cuttack, this the 22nd November, 2010

Narayan Chandra Barik Applicant
Versus
Union of India & Others Respondents

CORAM

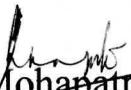
THE HON'BLE MR. C.R. MOHAPATRA, ADMN. MEMBER

By producing copy of the representation dated 11-09-2010 through Memo dated 22.10.2010 in court today with copy to other side, at the out set it was submitted by Learned Counsel for the Applicant that he does not press this OA at present and he seeks direction to the Respondent No.3 (to whom representation was submitted by the Applicant) to consider and dispose of the said representation within a stipulated period. Heard Learned Counsel for the Applicant and Mr. Bigyan Mohapatra, Learned ASC, having received copy of this OA, appearing for the Respondents. Mr. Mohapatra, Learned ASC has not made serious objection to the contention of the Learned Counsel for the applicant noted above. In view of the above, without expressing any opinion on the merit of the matter, this OA is disposed of at this admission stage with direction to the Respondent No.3 to consider and dispose of the representation submitted by the Applicant dated 11-09-2010 within a period of sixty days from the date of receipt of copy of this order and communicate the decision in a well reasoned order to him.

Copy of this order along with OA and copy of the representation filed through Memo today be sent to the Respondent No.3 at the cost of the Applicant for which Learned Counsel for the Applicant

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undertakes to deposit the postal requisite by 25th November, 2010. Free copies
of this order be also given to Learned Counsel for both sides.


(C.R. Mohapatra)
Member(Admn.)

